

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NOS. 1094, 1090 & 1089 OF 2017 IN
DFR NO. 3976 OF 2017**

Dated: 12th December, 2017

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of:

Indus Towers Limited

.... Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Anr.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Sudhir Makkar, Sr. Adv
Mr. Raghav Pandey
Ms. Saumya Gupta

Counsel for the Respondent(s) : Mr. Raunak Jain
h/f Mr. Buddy A. Ranganadhan for R-1

Mr. Manuj Kaushik for **MSEDCL**

ORDER

**I.A. No. 1094 of 2017
*(Appln. for urgent listing)***

We have heard learned counsel for the appellant. For the reasons stated in the application, list the matter on **13.12.2017**. Application is disposed of.

IA Nos. 1090 & 1089 of 2017

(Applns. for leave to appeal & condonation of delay)

With the consent of the parties, the matter is taken on board.

Issue notice to the Respondents. Mr. Raunak Jain takes notice on behalf of Respondent No.1 and Mr. Manuj Krushik takes notice on behalf of Respondent No.2.

List the matter on **13.12.2017.**

(Justice N. K. Patil)
Judicial Member

(I.J. Kapoor)
Technical Member

ts/tpd